

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 864 of 2020**

**IN THE MATTER OF:**

**Bhaskar Biswas** **....Appellant**  
**Suspended Director of Oxford Facilities Management**

**Vs.**

**Avaani Oxford Owners' Association and Ors.** **....Respondents**

**Present:**

**For Appellant:** **Mr. Jishnu Saha, Sr. Advocate with Ms. Soumya Dutta, Mr. Aniruddha Mitra and Mr. Mainak Bose, Advocates.**

**For Respondents:** **Mr. Joy Saha, Sr. Advocate with Mr. Avishek Guha, Mr. Shashwat Anand, Mr. Arik Banerjee and Mr. Gaurav Sarkar, Advocates for R-1.**

**Mr. Arun Kumar Gupta, Mr. Sneh Maheswari and Mr. Rajesh Agarwal, Advocates for R-2 & 3.**

**O R D E R**  
**(Virtual Mode)**

**09.02.2021:** Heard the Learned Counsels for both the sides. The arguments have been completed.

In course of arguments Learned Counsel for the Respondent No. 1 referred the copy of balance sheet filed for the year ended on 31.03.2019. The Learned Counsel felt that it is necessary balance sheet for the year ended on 31.03.2018 should also be on record to support his arguments regarding limitation.

The Learned Counsel for the Respondent No.1 is permitted to file copy of balance sheet of Respondent No. 3 for the year ended on 31.03.2018 within two days.

For further submissions, if any, by the parties with regard to the copy of balance sheet which is to be filed, list the Appeal for further arguments on **22<sup>nd</sup> February, 2021.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

*sa/md*